

Central Administrative Tribunal
Principal Bench

O.A. No. 455 of 2002
M.A. No. 423 of 2002

New Delhi, this the 5th March, 2003

HON'BLE MR.JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE MR. A.P. NAGRATH, MEMBER (A)
S/Shri

1. Raj Kumar S/o Shri Bhim Singh
2. Hari Shanker Shukla S/o Shri Hari Har Shukla
3. Vinod Kumar S/o Shri Tulsi Ram
4. Surjee S/o Shri Umrao
5. Ram Bhagat S/o Chhotu Ram
6. Roshan Lal S/o Shri Raja Ram
7. Son Pal S/o Shri Raghbir
8. Satpal S/o Shri Ant Ram
9. Ram Naresh S/o Shri Chunni Lal,
10. Jitender Kumar S/o Shri Chanda Singh
11. Baljit S/o Shri Mauji Ram
12. Mohan Lal-I S/o Shri Ram Kishan
13. Mohan Lal-II S/o Shri Harish Chander
14. Bhim Sain, S/o Shri Babu Ram
15. Ram Rattan S/o Shri Ram Kishan
16. Dharam Bir S/o Shri Shiv Charan
17. Dev Nath S/o Shri Bhagwan Dass
18. Basu Dev S/o Shri Ram Singh
19. Puran Ram S/o Shri Panchan Ram
20. Praveen Kumar S/o Shri Inder Singh
21. Jagdish S/o Shri Ram Kala

...Applicants.
(By Advocate: Shri R.R.Ahlawat)

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Chief Personnel Officer,
Northern Railway,
Baroda House,
New Delhi.

3. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

4. Shri Param Jit Kumar,
Senior Station Manager,
Northern Railway,
Delhi Railway Station,
Dehi-6

.... Respondents.

(By Advocate: Smt. Anju Bhushan)

ORDER (Oral)

Justice V. S. Aggarwal

Learned counsel for the applicants states that he may be permitted to withdraw the present application but he should be allowed to approach the Labour Court or the authorities dealing with the Labour Laws.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. Nothing said herein is an expression of opinion on the merits of the matter.

Chrys
(A. P. Nagrath)
Member (A)

VS Ag
(V. S. Agarwal)
Chairman